

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Tax Appeal No. 53 of 2018**

Principal Commissioner of Central GST and Central Excise, Ranchi

--- Appellant

Versus

M/s Salasar Steels, Giridih

--- Respondents

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**CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh**  
**Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
Through: Video Conferencing

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For the Appellant: Mr. P.A.S. Pati, Advocate

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05 / 25.03.2021 This appeal was directed against the Order No. FO/77306/2017 dated 31.08.2017 passed by the Member (Judicial), Customs, Excise and Service Tax Appellate Tribunal, Kolkata, East Regional Bench, Kolkata in Appeal No. Ex/631/2011, whereby the appeal preferred by the appellant Revenue has been dismissed.

2. Mr. P.A.S. Pati, learned counsel for the appellant CGST seeks permission to withdraw this appeal on written instruction furnished by the Deputy Commissioner (Legal), CGST & Central Excise Hqrs, Ranchi vide letter no. 2018 dated 23.03.2021.

3. In view of the aforesaid submissions, instant appeal is dismissed as withdrawn. I.A. No. 5546/2018 is closed.

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/